

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:587

ANSWERED ON:25.11.2005

IMPLEMENTATION OF POVERTY ALLEVIATION PROGRAMMES

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Chandrappan Shri C.K.; Chinta Mohan Dr. ; Owaisi Shri Asaduddin; Reddy Shri Suravaram Sudhakar; Singh Shri Rajiv Ranjan (Lalan); Verma Shri Ravi Prakash

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there has been complaints against the methodology used in identifying the Below Poverty Line(BPL) families in the year 2002;
- (b) if so, the details thereof along with action taken to correct the same;
- (c) whether the Government is aware that non-availability of the list of Below Poverty Line (BPL) people based on 2002 census is affecting the implementation of poverty alleviation schemes;
- (d) if so, whether Government has asked the States to prepare the list of such people on the basis of 2001 census;
- (e) if so, the details thereof ;
- (f) the time fixed by Government for submitting such lists to release funds;
- (g) the name of States who have submitted lists to the Government; and
- (h) the steps taken or being taken by Government to ensure that poverty alleviation schemes are implemented as per their targets?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a) & (b): The Ministry of Rural Development had set up an Expert Group to suggest the methodology to carry out BPL Census 2002. The methodology recommended by the Expert Group was finalized after extensive discussions with the State Governments, Central Ministries, Academicians and Professionals in the field. The Ministry has not received any specific complaint against the methodology, however, various doubts expressed by different State Governments/UT Administrations were clarified from time to time.

(c) to (g): The Government is aware of the difficulties being faced by the States/UTs in implementation of various poverty alleviation programmes in the absence of BPL List based on the results of BPL Census 2002 which could not be finalized because the matter was pending before the Hon'ble Supreme Court. The Government has not asked the States to prepare the List of BPL families on the basis of 2001 Census. However, based on the advice of the Ministry of Law, the States/UTs have recently been asked to finalise the results of BPL Census 2002 within a period of 3-4 months without violating the orders of Hon'ble Supreme Court of India dated 5th May, 2003. The release of funds is not linked to submission of BPL List.

(h): The Ministry of Rural Development has put in place a comprehensive monitoring and evaluation system through which the progress of various programmes is reviewed from time to time. The outcome of such reviews reveals that the Schemes are being implemented as per guidelines, by and large, and wherever shortcomings are noticed, appropriate follow up action is taken.